

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SOHANAA INTERNATIONAL PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Sohanaa International Private Limited
2.	Date of incorporation of corporate debtor	05/06/2003
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies (ROC)- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00000DL2003PTC351283
5.	Address of the registered office and principal office (if any) of corporate debtor	407, New Delhi House, 27, Barakhamba Road, New Delhi-110001, India
6.	Insolvency commencement date in respect of corporate debtor	09.04.2024 by order of Hon'ble NCLT, New Delhi (Date of receipt of Order: 10.04.2024)
7.	Estimated date of closure of insolvency resolution process	06.10.2024 – (180 days from commencement date i.e. 09.04.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Bhatia Registration No. : IBBI/IPA-001/IP-P00587/2017-18/11027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: S-34, LGF, Greater Kailash-II, New Delhi-110048 Regd. Email: anilbhatia815@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: S-34, LGF, Greater Kailash-II, New Delhi-110048 Correspondence Email: sohanaa.ibc@gmail.com
11.	Last date for submission of claims	23.04.2024 (14 days from the date of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a (i). https://ibbi.gov.in/en/home/downloads a (ii). Physical Address: Refer Entry No. 10 b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Sohanaa International Private Limited** on **09.04.2024**.

The creditors of **M/s Sohanaa International Private Limited**, are hereby called upon to submit their claims with proof on or before **23.04.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Anil Bhatia

Date: 12.04.2024

Interim Resolution Professional

Place: New Delhi

AFA valid upto 26.10.2024